CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported brutal act of blinding of under trial prisoners by the police in Bhagalpur Jail

SHRI LAL K. ADVANI (Gujarat); Sir, I beg to call the attention of the Minister of Home Affairs to the reported brutal act of blinding of under-trial prisoners by the police in Bhagalpur Jail, Bihar.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, the Government of India are shocked at the inhuman and barbaric acts reported to have been perpetrated on some under-trial prisoners in Bhagalpur district of Bihar. It is natural that the Hon'ble Members of the Parliament should be deeply anguished over these incidents.

Immediately after the attention of the Government of India was drawn to the matter, the State Government of Bihar was contacted on telex as well as on telephone to send a detailed report immediately. As per the report of the State Government, investigations into the incidents have already been taken up by the C.I.D. of Bihar. On the basis of these preliminary investigations, immediate actions have been taken by the State Government. Criminal cases have been instituted against 14 police orfi-' ials against whom allegations, have *a* made by the concerned under-al prisoners in petitions both here the District Judge, Bhagalpur aid before the Supreme Court. According to the information received i'rom the State Government, one Deputy Superintendent of Police, one Inspector and 12 Sub-Inspectors have . already been suspended and transferred out of their jurisdictions.

The allegations of blinding by policemen have been made by 29 persons. Sixteen of them are in Bhagalpur Jail, 2 are in Banka sub-Jaii and 11 are on bail. On the basis of the complaints made by these under-trials, 14 cases have been registered against the police officials reportedly involved in the- act of blinding the under-trials concerned. Directives have also been issued by the State Government to the authorities concerned that cases should be instituted in respect of the remaining under-trials "also. Out of 29 under-trials who have been blinded in the incidents, 22 persons have been . examined by the D.I.G., C.I.D., Bihar so far. Out of these 22 persons, 20 have "alleged that police officers of different categories were responsible for blinding them, whereas two persons have stated that the blinding was done by the villagers. The matter was first reported by one of the under-trials in a petition to the District Judge, Bhagalpur, on 6tji July, 1980. Ten. more petitions were filed before the District Judge, Bhagalpur, by blinded under-trials on 30th July, 1980. 15 under-trials also sent petitions to the Supreme Court from Bhagalpur Jail and Writ petitions No. 5352 of 1980 (10 persons) and No. 567 of 1980 (5 persons) are pending before the Supreme Court.

Meanwhile, a team if Doctors, including leading Opthalmologists of the Patha Medical Hospital are pro-ceecftng to Bhagalpur to examine the blinded under-trial persons involved in the incidences. The Government of Bihar have constituted a Committee consisting of seven legislators including the Leader of the Opposition. The first meeting of the Committee is proposed^ to be held on 3rd December, 1980 and the Committee is expected to visit Bhagalpur on the 4th December, 1980. This was my written statement. I would also'like to add for the information of the hon. Members that as per the latest report of the State Government the number of the blinded under-trials who have complained. is 31. In my statement it is 29.

SHRI BHUPESH GUPTA (Welt Bengal); It will increase.

SHRI YOGENDRA MAKWANA: We have also been informed by the State Government that the police officials responsible for perpetrating barbaric crime, are being arrested and that the Superintendent of Police, Bhagalpur, has been transferred to the headquarters.

SHRI BHUPESH GUPTA: He should be arrested. Why has he not beeh^ arrested?

SHRI YOGENDRA MAKWANA: The Prime Minister has sanctioned ex-gratia payment of Rs. 15,000 for each of the under-trials who has been blinded.

SHRI BHUPESH GUPTA: I ask, the hon. Minister should contact them immediately and get an explanation why the Superintendent of Police, Bhagalpur, was not arrested and put into prison, to begin with.

SHRIMATI^ SAROJ KHAPARDE (Maharashtra); You should take **a** serious action. It is not a serious action that you have taken.

SHRI SHIVA CHANDRA JHA (Bihar): Serious action against the Chief Minister of Bihar.

MR. DEPUTY CHAIRMAN: Mr. Jha, have patience. You will have an opportunity. Shri Advani.

श्री शिव चन्द्र झा : उपसभापति महोदय, वहां की सरकार यह जो ऐक्शन . . . *(Interruptions)*

श्रीमती सरोज खापर्डे : : हम भी इस चीज को महसूस कर रहे हैं और यह चाहते हैं कि सरकार की ओर से जो दोषी हैं उनके विरुद्ध सीरियस ऐक्शन लेना चाहिए । सरकार ने जो ऐक्शन लिया है वह सफिशियन्ट हम भी नहीं समझते । उन्हें कड़ी से कड़ी सजा दी जानी चाहिए । आप इसका पोलिटिक्लाइज मत कीजिये ।

{Interruptions) MR. DEPUTY CHAIRMAN: Order please.

SHRI BHUPESH GUPTA: This should not be a partisan affair.

MR. DEPUTY CHAIRMAN: You will have your chance to make observations, fully so. I appreciate and understand that the whole House is very much concerned over this incident. I wotiru~ request the hon. Members to restrain themselves and make their observations when they are called upon. Shri Advani.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, early this morning I received a telephone call from the residence' of Acharya J. P. Kri-plani, perhaps the seniormost, the oldest, freedom fighters still alive. He conveyed his sense of extreme anguish at what has happened in Bihar, and said that it was a matter about which it should be the duty of every-| body in public life to try to arouse the conscience of the entire nation and to see that not only those who are guilty in this particular episode are punished but that such episodes, such disgraceful happenings do not tarnish the fair name of India again. He said that it was a matter about which even now, though he was' 94 years old, he felt like coming out, going to the people and telling them that this was what was happening in India today.

Sir, that this should happen in the State of Bihar is particularly saddening. Bihar is the land of the Buddha, the embodiment of compassion, and here if is that we have seen during these several months, not merely **a** few days, a kind of beastliness and barbarism and brutality and riots. It is something that cannot be imagined. When we read the gory news in the "INDIAN EXPRESS" a few days back or later in the "SUNDAY", the weekly magazine, we" were shocked to see that this was what was happening in India, i am thinking of very many of our diplomats. This "kind of news could not have been confined to the "INDIAN EXPRESS" or the "SUN-DAY", i am sure very many papers abroad must have flashed this very

[Shri L. K. Advani]

prominently. They have already done so. I am sure our diplomats abroad must be at a loss to explain what is happening in India. India may have been identified in the world as a poor nation but never as a brutal nation, never as an uncivilised nation. But here you have under-trial prisoners being punished in this manner— by gouging out their eyes, by using "takwas". "'Takwaa" are used in the Police "thanas" to stitch papejS or to .stitch gunnybags. Those "takwas" are taken and their eyes are gouged out. And then in order to erase alj possibility of the eye-sight remaining, acid is poured into those eye-balls. And they calj it the "Gangajal" compaign.

Sir, the hon. Minister has expressed shock at the inhuman and barbaric happenings. But is mere expression of shock enough? All that the Government could think of is that when there is a hue and cry in the press and when there is about to be a hue and cry in Parliament, on the eve of it, the Chief Minister comes out with a statement saying that 15 persons, that is, 12 Sub-Inspectors, two Inspectors and one Deputy Superintendent of Police have been suspended and transferred. Is this the KTfTo! of response that the Government gives to an inhuman tragedy of this kind? For much lesser events, the Prime Minister has asked the Chief Minister t« resign and told him "Get out". For much lesser failures, people have been asked to quit. Only the cjffier day, we say the Railway Minister being asked to quit only because he was not able to administer the railways properly. Sir, I agreo with the hon. Member that this is not a matter of partisan approach. I entirely agree. Therefore,* I would have expected the hon. Member there to stand up and shout at the Minister. *{Interruptions)* And not only that, the Chief Minister,T would have expected, would have been asked, *to* resign. *(Interruptions)* We are in a democracy. In a democracy, the responsibility for all such failures, whether it is an act <rf omission or an act of eonynission, lies at the political level. You cannot make a few police Sub-Inspectors or a few police sub-officials the scapegoats. Sir, the evidence before us is frightening. It is not merely a question of one man becoming a boast; no, it is a question of the whole system becoming beastly. Sir. today I was carefully gomg through the statement made by the Chief Minister...

SHRI GURUDEV GUPTA (Madhya Pradesh): Now you are bringing in politics.

SHRI LAL K. ADVANI: I am not For God's sake... *(Interruptions)*

श्री कलराज मिश्र (उत्तर प्रदेश) : इसमें नाराज होने की कोई बात नहीं है। वहां की सरकार से *(Interruptions)*

SHRI LAL. K. ADVANI: The Chief Minister accuses me... *(Inten-uptions)*

SHRI GURUDEV GUPTA: It is absolutely a political statement.

SHRI LAL K. ADVANI: First of all, let us understand the facts. The facts are clear that this has been going on over a period of months, in fact, precisely speaking, since more than a year. Dr. Jagannath Mishra has traced the course of events as recorded by the police. So it is based on the records of the police. He said that the firt instance of an under-trial being blinded occurred in October 1979, the second in January 1980, the third in April this year, the fourth in May this year, the fifth in June this year, the sixth in July this year and the seventh and last in October, 1980. This is the statement of the Chief Minister, in which he has traced the course of the entire events, and he has said, "I am surprised that no opposition party has taken up this matter." Now, you are accusing me of making political capital out of it and I am being accused by Dr. Jagannath Mishra of -not raising this episode. Sir, why was this episode not raised earlier? After all, when things happen in the countryside, when things happen in a manner that evew the press is suppressed, how are we

to know? Even in regard to this particular incident, what has the Information and" Broadcasting Minister said? The hon. Member here says that this is a matter about which all of us fee] equally shocked.

SHRI GURUDEV GUPTA: Which Government was there in October, 1.979?

श्री लाल कृष्ण अडवाणी : मैं पूरी बात बताता हूं, आप फिक्र मत करिये ।

Yesterday the Information and Broadcasting Minister was in Bangalore. *Anri* what does he advise the press? He tells them, "Don't blow up reports. Reports are being blown up." He does not speak in general terms. He specifically says, "Referring to the incidents in Bihar where some people in custody were allegedly blinded..." — allegedly—"the Chief Minister **says,** 'yes', ana" the Minister of Informatir arvd Broadcasting says, 'allegedly blinded by the police'.—he had no doubt the guilty would be punished— some sub-inspector would be punished—but if you blow if up you will demoralise the police force and the administration and irritate them by your generalisation." This is the way of his approach...

SOME HON. MEMBERS: Shame for the Minister.

SHRI LAL K. ADVANI: We have not forgotten only five months ago serious rape incidents took place, serious rape cases outraged the sentiments of the entire nation. The same Minister says, "Rape was a non-issue. Why are you talking about it? It is a non-issue." And today he says the same thing about blinding virtually V7hen he advises the press not to speak about it. I think the nation owes a debt of gratitude to the 'Indian Express' and to the Sunday Standard Magazine and to all such fearless news reporters who have gone there to Bhagalpur to find out what inhumanity is being perpetrated in the name of controlling law and order. This *ig* the most disturbing part of it—.that is, what has happened is not merely because one man becomes a sadist. No. It is so because the Government think that they cannot control crime unless they take recourse to this kind of a thing. This is what happened. The 'Times of India' of today says that "Inquiries reveal that some time ago the Bhagalpur pel had considered ways and means of checking crime; among the measures considered was mobilising of public opinion agatet law-breakers. Following the meeting a circular was issued though it did not suggest steps lik* blinding of habitual offenders." Now I would like to know what this meeting was, because it seems there was a pattern in the whole thing, though some people say "the police official!" there have said that the people have taken the law into their own hands, the people have blinded these criminals. But the whole pattern Is so uniform in all cases—a pointed *takwa* has been used, a needle has been used, acid has been used, acid used in the same manner, and there is no other injury at all. if there is any mob fury, mob fury would ventilate itself in many ways. I am not going into the details of all that has happened. The Sunday Standard MagE-zine has given all the names, of all of them—Anil Yadav, Lakhi Mehto, Saligram Singh, etc. etc. 22 years, 25 years, 28 years, 30 years, and so on. We shudder to imagine what the fate would be of these families who have lost those young men of theirs. Maybe, some of them were involved in crime and some were not; we do not know. It is very likely that some of them were involved in crime. But after aH, in India we have the rule of law. We are not a barbaric nation...

SHRI P. RAMAMURTI (Tamil Nadu): They might be proved innocent.

SHRI LAL K. ADVANI: Yes. they might be proved innocent. I have' before me a statement made by the Superintendent of Police of Bhagalpur. This is for members of the ruling party to itstea to very care-

[Shri Lai K. Advani] fully. I do not think they have read it...

SHRIMATI PRATIBHA SINGH (Bihar): The reason why Dr. Jagan-nath Mishra gave the dates a<nd asked why the Opposition did not raise it was in Bihar the Jagannath Mishra Government was formed only in June. It was not there earlier. Before that the responsibility was yours....

SOME HON. MEMBERS: Before that there was Governor's rule, there was President's rule.

SHRIMATI PRATIBHA SINGH: We are all equally shocked by these incidents. We condemn these incidents. Severe punishment should be given to the guilty...

SHRI BHUPESH GUPTA: If Dr. Jagannath Mishra had been the British Prime Minister, he would have resigned by now Or he would have been hounded out of office, Mr. Jagannath Mishra should know it. If he wants to play the game of Par-liumentary Democracy, in a c.ompa^ rable situation, nowhere in a Parliamentary Democracy, the Chief Minister has continued in office...

MR. DEPUTY CHAIRMAN; Your name is in the list. You can speak later on.

SHRI LAL K. ADVANI: I would like *to* go deeper into why the Police feel unable to control crime$_s$ unless it takes recourse to such kind of brutality, and to explain this the Superintendent of Police, Mr. Ram Seth, says that the crime control is not an easy problem, when criminals enjoy the patronage of politicians. This is the statement by the Super-intendent of Police...

AN HON. MEMBER: Patronage of politicians including the opposition.

SHRI LAL K. ADVANI: 'Patronage of politicians' always refers to the ruling party. No opposition can give patronage.

SHRI BHUPESH GUPTA: You look at it from a narrow[1] point of j vi»w. We are not accusing you. We are accusing the Government of Bihar.

SHRI ARVIND GANESH KULKARNI (Maharashtra): They are making a joke of it. I would request the Minister of Parliamentary Affairs to see that they show at least some responsibility..

श्री हरि शंकर भाभड़ा (राजस्थान): ताज्जुब तो यह है कि महिलाओं की ओर से शोर हो रहा है।

SHRI ARVIND GANESH KULKARNI (Maharashtra): Be a little mature and responsible.

SHRI LAL K. ADVANI: I regard this incident in Bihar as an evidence of a total collapse of rule of law in the country. $_{fi}$nd it is further more symptomatic .of the deadening of the conscience and deadening of sensi$_7$tivity in the establishment.

SHRI BHUPESH GUPTA-. Here in the capital see how they have treated the girls.

SHRI LAL K. ADVANI: It is not merely blinding of these criminals or undertrials which 1 am referring to. I look back and I see that when this Government took charge, among the flrsi major episodes in this country was the lathi charge on the blind—a lathi charge which took place in the very capital.

श्रीमती सरोज खापर्डे : आज आप यह सारी बातें कह रहे हैं। मैं आपसे एक सवाल पूछना चाहती हूं... (*Interruptions*)

श्री कलराज मिश्र : आज भी आपको शर्म नहीं आती... (*Interruptions*)

श्रीमती सरोज खापर्डे : जब आपके राज में हरिजनों को जिंदा जलाया गया था, तब आप कहां थे, तब आपको कितनी शर्म आई थी, यह बतलाइये पहले... (*Interruptions*)

श्री कलराज मिश्र : इस शर्म का पर्दा फाश हो रहा है... (*Interruptions*) यह आप कहना चाहती हैं... (*Interruptions*)

श्रीमती सरोज खापर्डे : जो कुछ हुआ है, उसके लिए हम कहकहकों शर्म है। लेकिन इसका मतलब यह नहीं कि आप इसको

श्री उपसभापति : आप बैठिये ... (*Interruptions*). प्लीज टेक योर सीट। (*Interruptions*)

श्री अब्दुल रहमान शेख (उत्तर प्रदेश): क्या आप आंख निकालने का समर्थन कर रही हैं ? (*Interruptions*). यह आपकी ... को जिंदा जलाया गया था, तो आपने कौन से स्टैप्स लिए थे ... (*Interruptions*)

डा० भाई महावीर (मध्य प्रदेश) यह इतना शोर क्यों मचा रही हैं ... (*Interruptions*)

श्री लाल कृष्ण आडवाणी : कम से कम इस मौके पर तो न करें ... (*Interruptions*) इन्हें शर्म आनी चाहिए।

श्री उपसभापति : आप बैठ जाइये ... (*Interruptions*) कृपया आप बैठ जाइये। आप लोग बैठ जाइये।

श्री शिव चन्द्र झा : क्या इस तरह सदन की कार्यवाही ... (*Interruptions*)

श्री उपसभापति : आप लोग बैठे रहिए।

SHRI LAL K. ADVANI: I am not yielding to any one of them and today I am not going to be shouted down by *{Interruptions)*

(*Interruptions*)

SHRIMATI SAROJ KHAPARDE: We are with you, लेकिन आप सिस्टैमेटिक तरीके से ... (*Interruptions*).

MR. DEPUTY CHAIRMAN: Piease take your seat.

SHRIMATI PRATIBHA SINGH: There is no doubt, but you must also realise that you should not try to put the whole blame only on them. Hari-jans were burnt alive. *(Interruptions)* Don't forget that. *(Interr -lions)*

श्री उपसभापति : प्रतिभा जी, आप बैठिए चुपचाप।

SHRI LAL K. ADVANI; Sir, we were the first to condemn the incidents in Belchchi. I myself went there. Belchchi was bad enough.

MR. DEPUTY CHAIRMAN: Don't go by what they say.

SHRI LAL K. ADVANI: But Bhagalpur wtas outrageous. Sir. Belchchi was bad, but Bhagalpur is outrageous. I am surprised that you are comparing. *(Interruptions)*

श्रीमती सरोज खापर्डे : यह क्यों नहीं कहते आपकी सरकार के समय में हुआ है ... (*Interruptions*). शरम आनी चाहिए ... (*Interruptions*).

श्री कलराज मिश्र : यह क्या नाटक कर रहे हैं ? बोलने नहीं दे रहे है। हम भी यह कर सकते हैं। अगर ऐसा ही करते रहेंगे तो फिर एक को भी नहीं बोलने दिया जाएगा ... (*Interruptions*). उपसभापति जी, अगर वे बोलने नहीं देंगे तो एक को भी नहीं बोलने दिया जाएगा।

श्री अब्दुल रहमान शेख : अगर ऐसा करेंगे तो हमें भी अपनी लंग पावर का इस्तेमाल करना पड़ेगा।

श्री उपसभापति : अब बैठ जाइए। उनको सुनने दीजिए।

SHRI LAL K. ADVANI; It is one thing that the Government fails to maintain la_w land order and it is bad enough and about that failure also, Sir, We have evidence all over the country. But, $_a$s I said, that deaden-

[Shri Lai K. Advani] ing of conscience ana sensitivity is far more djangerous and in the last eight o_r nine months, wc have seen three categories of incidents. I was first referring to the lathi-charge on the blind. I would like to know from the Home Minister what action has been taken in pursuance of that Inquiry Committee Report that the police was to blame. Only someone has been transferred.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Mr. Advani, I think that it is not necessary that you should have referred to the matter *(Interruptions)*

SHRI LAL K. ADVANI: Sir, I am not yielding and I will not yield even to Mr. Kesri. *(Interruptions)*

SHRI SITARAM KESRI: I am not interrupting you, bttt.,. *(Interruptions)*

SHRI IAL K. ADVANI: Unless you ask me to sit down, I am not sitting.

श्री अब्दुल रहमान शेख : जब इस सब्जेक्ट पर कहा जाएगा तो इस सिलसिले में सब मसले आ जाएंगे।

श्री सीताराम केसरी : हम सबकी भावना समझते हैं लेकिन और बातें नहीं आनी चाहिए।

SHRI LAL K. ADVANI; Sir, I have not said one irrelevent word *Jul irruptions)* Sir, I am not referring to the murder of the Nirankari Baba. I have not referred to thfat at all. I am merely pointing out the three kinds or categories of incidents which reveal a deadening of sensitivity in the establishment, a deadening of consis-tance in the establishment. Otherwise, Sir, any person, whether he belongs to the Opposition or whether he sits in the ruling party, would have said that those who are responsible for the Itethi-charge on the blind people must he arrested, not merely transferred, and those who are responsible for blinding these under-trials and those who are responsible for rape on women, these three categories of persons, should be arrested and prosecuted and they should be punished. But what happens is a suspension. 1 know as to what happens to suspensions. These fifteen officials who have been suspended will remain suspended for three years and nothing will take place. But, after three years. everyone would have forgotten as to what happened in BWagalpur and after three years, all their arrears would paid to them and they will be restored. That is all that happens. Sir, in this particular case, I am reminded of what JP had such about which there was a hue and cry in those days. JP told the policemen, JP told the army men not to obey illegal orders. I am sure that many of these constables would have acted against their conscience when they poured acid into the eyes of those under-trials. Now, it is pfart of a scheme and that it was part of a scheme is borne out by the fact that the Inspector-General of Police of Bihar. ...

SHRI NARSINGH NARAIN PANDE (Uttar Pradesh): Can he say all these things. Sir.

MR. DEPUTY CHAIRMAN: Everything has come ia the Press.

SHRI LAL K ADVANI: ..has sent a letter of appreciation to the Superintendent of Police.

SHRI ABDUL REHMAN SHEIKH: Here is the lef^r.

SHRI LAL K. ADVANI: My question is....

MR. DEPUTY CHAIRMAN: Come to the concluding plart.

SHRI LAL K. ADVANI; My questions are these: It has been reported today in the Press that there was one Minister at least who was fully aware of the blinding campaign. $_a$t least one member of Dr. Jagannfath Mishra'S Ministry, and certain top officials were aware of it long ago, were aware of the "Gangajal campaign" against the suspected criminals in Bhagarpur. Now, who was this one Minister? Let us know tftat, because it is reported that he tried to persuade

everyone that this is wrong. *{Interruptions)*. You cannot get away saying that it is not true. Every word of these reports is coming out to be true.

MR. DEPUTY CHAIRMAN; Please conclude.

SHRI LAL K. ADVANI; Furthermore, Sir, as the Minister himself has acknowledged, in the month of July, there were formal petitions made by the prisoners, petitions which went to the District and Sessions Judge 'and petitions which later on were brought to the Supreme Court. I have found from the Supreme Court that notice was issued to the Bihar Government on the Uth October. Even that in one month old—it was Uth October— asking them to explain as to how this happened and why this has Happened. One month's notice was given and the Bihar Government has given no answer. I am sure the answer will dome in the next couple of days that so and so has been suspended. This is the *answer they will give. I would -like to know when the Minister concerned, the Home Minister, the Chief Minister and the particular Minister who knew about it, came to know of it? Is it a fact that the Inspector-Geaeral of Police, Bihar, sent a letter of appreciation to the Superintendent •f Police, Bhagfalpur, as to the manner in which they have controlled the law and order situation in the district. Furthermore? I have already asked whether there was any meeting of officials in Bihar to take stock of the situ'ation in Bihar and to devise ways and means of controlling it. Sir, my last question is, si order to ensure that this matter does not go further is it true that in August this year the Home Department of the Bihar Government -in a Circular dated August 23, 1980, issued secret instructions to the District Magistrate to ensure thfet newsmen in their areas did not transmit any news without their approval or confirmation? This is also a news-item appearing in the 'Indian Express' today in which Mr. Misra, President of the Bihar Unit of the All-India Trade Union Congress, INTUC, today charged the State Government with secret instructions to the District Magistrate to ensure that newsmen in their areas .... *(Interruptions)* This is a further censoring of news. These are the questions i would like to ask. Further, I would like to say that this is »a matter in which not only the country but the entire world is watching this Government—-how iSensitive it is, how honest it is, how earnest it is in wanting to maintain norms °f decency and human civilisation and how really it is concerned about human rights anjd civil liberties. I think that in this particular c*ase, Dr. Jagannath Misra... *(Interruptions)* He says that he came to know of it after reading the 'Indian Express.' it is a very sad state of affairs. On the 23rd November he read the 'Indian Express' and came to know about the matter which had been going on in the District and Sessions Court. And he did not know anything about it. Was it because of omission or because of commission? ft is a dismal failure It is a grave culpability, for which there can be no lesser punishment than the resignation from the post o) Chief Ministership. I demand (Mai Dr. Jagannath Miehra, Chief Minister, should resign. Lastly, I would saj that so far as this Government is concerned, nothing less than a judicial inquiry headed by a Supreme Court Judge can rfatisfy as to who exactly is responsible to all this. Thank you

MR. DEPUTY CHAIRMAN: Thi Home Minister.

SHRI YOGENDRA MAKWANA: ft the beginning I made a statement, have said that the Government i shocked by this incident.

SHRI BHUPESH GUPTA: You di not seem to be so.

SHRI YOGENDRA MAKWANA You cannot see it.'(Interruptions) Si) when it was brought to our notice when we read the news-paper iten immediately we called for the infoi mation from the SWate Government c Bihar. As rightly pointed out by th hon. Member himself, the incider

[Shri Yogendra Makwana] smarted from October 1979 and it ended in October 1980. Now, for nine months Mr. Mishra was not in power. Mr. Mishra came into power only in June 1980, that means, only for 5 months. I do not say that he should not be vigilant and he should not....

AN HON. MEMBER:------- resign. *(Interruptions)*

SHRI YOGENDRA MAKWANA: You are taking it very lightly. (Interruptions)

MR. DEPUTY CHAIRMAN: Order, please,

SHRI YOGENDRA MAKWANA: When the State Government was asked about the incident, they immediately took action. They immediately supplied the information. And as rightly pointed out by the hon. Member, they charge-sheeteo, suspended, prosecuted and punished the officials concerned. We have already issued order for the arrest of officials. Already there cases filed against them.

SHRI BHUPESH GUPTA: On you; orders they were arrested? *(Interruptions)* You said that on your orders. . .

SHRI YOGENDRA MAKWANA: The State Government has ordered. Law and order i$_s$ a State subject... *(Interruptions)*. It is the State Gov ernment I meant the State Govern ment. The State Government has already .issued instructions for arresting the officers and the cases are filed against them already. So, that part has already been taken care of. Sir, he has asked gome questions for which I require some time to get th$_e$ information. He says that there is a Minister. There is no information received so far.from the State Government. I do not know the name of any Minister who knows the incident or who knows about it. If he had any information, then as a Member of the Cabinet he should have brought it to the notice of the Chief Minister and the State Government should have taken action.

SHRI LAL K. ADVANI: This morning, the 'Indian Express' has; published it prominently. We have been in Government also. In circumstances of this kind, we immediately contu the State Government and got the information. He should have come to this House fully prepared. *(Interruptions).*

SHRI YOGENDRA MAKWANA: You have done it in the past. It is not the first time that we are asking l'o$_r$ time to collect the information. We have asked the State Government. But it takes time. This may be a false item, this item about the name of the Minister. You want to politiealise the whole issue. *(Interruptions)* You want to make political capital out of it instead of showing sympathy for the poor people who have suffered. JI • went to the extent of comparing Beichi incident with this incident. How can you compare Beichi with it? In Beichi even small children were thro into fire. This is a case of brutalities committed by the Police Officers. We will certainly take care of it. I have already said that the State Government has taken action. A$_s$ far as "he I.G."? letter is concerned... *(Interruptions)*

MR. DEPUTY CHAIRMAN: Let the Minister reply. Then others can speak.

SHRI YOGENDRA MAKWAK Now Sir, regarding the meeting of the officers, the issue of circulars and the letter of the I. G., I require notice.

SHRI LAL K. ADVANI: I have as I-about the censorship of the press. I have about the circular; Let him deny.

SHRI YOGENDRA MAKWANA: I said that I would inquire about it. 1 have heard jusl now about the circular.

SHRI LAL K. ADVANI; What about the judicial inquiry?

SHRI YOGENDRA MAKWANA: 1 have already said that criminal cases have been filed against the officers responsible for it. The Advocate General has to be consulted in this matter as to whether the judicial inquiry can

take place when we have already filed criminal cases against the officers.

SHRI LAL K. ADVANI: So far as the criminal cases are concerned, it is different. He should know that a judicial inquiry is not barred by that aetjon.

SHRI YOGENDRA MAKWANA: In that case, the cases will have to be postponed.

SHRI LAL K. ADVANI: It has nothing to do with it.

SHRI YOGENDRA MAKWANA: It will delay the cases. We will have to consult the Advocate General.

श्री रामानन्द यादव (बिहार) उपसभापति जी, भागलपुर में विचाराधीन कैदियों के साथ वहां की पुलिस ने जो व्यवहार किया है उन्हें अंधा बनाया है वह घटना ऐसी है जिसकी हर आदमी बिना निन्दा किये नहीं रह सकता, चाहे इस तरफ के सदस्य हों चाहे उस तरफ के सदस्य हों। . . . *(Interruptions)* भाई महावीर जी, आप तो उसी तरह से खुशी मना रहे हैं जिस तरह से मुर्दा मर जाता है और उसके मरने पर बलचर खुशी मनाते हैं। आपको एक सब्जेक्ट मिल गया इस सरकार को बदनाम करने के लिये। लेकिन दुखद स्थिति में अपोजिशन के बारे में इस तरह की बात नहीं सोच सकता था कि वह इस तरह की बात उठायेंगे *(Interruptions)* ह्यूमन राईट की बात है। *(Interruptions)* आपोजिशन को चाहिये था कि मानवता की भावना को लेकर इस प्रश्न पर बहस करते। बिहार का ही नहीं सारे देश का ध्यान इस तरफ गया है। *(Interruptions)*

डा० भाई महावीर : आप सफाई दिये जा रहे हैं। *(Interruptions)*

श्री रामानन्द यादव : मैं इस बात से इन्कार नहीं करता कि आज एडमिनिस्ट्रेशन जितना हावी हो गया है पार्टियों पर और पार्टियों की सरकारों पर उतना शायद कभी नहीं था। इसका श्रेय जनता पार्टी को है जिसने ब्यूरोक्रेसी को, एडमिनिस्ट्रेशन को, एक्जीक्यूटिव को इतना सशक्त बनाया कि आज उस स्थिति पर अंकुश लगाना मिनिस्टरी के लिये काबू से बाहर की बात हो रही है। *(Interruptions)*

श्री अब्दुल रहमान शेख : यह बहाना नहीं चलेगा। *(Interruptions)*

श्री रामानन्द यादव : जिस तरह से विचाराधीन कैदियों को ब्लाइंड किया गया है, उनको शर्मनाक ढग से भागलपुर की पुलिस ने जुलूस निकालकर पूछताछ के बहाने बाहर निकाला, उन अंडरट्रायल कैदियों की आंखे फोड़ दी, एसिड डाला, सूए से गोदा, यही नहीं उनके फेस को डिसफिगर किया, इस सब से यह लगता है कि उनकी नियम यही थी कि ऐसा करने से क्राइम कम हो जायेंगे। इसका बिहार सरकार को मालूम नहीं, जगन्नाथ मिश्र को मालूम नहीं, पटना के सेक्रेटेरियट में बैठे हुए बड़े-बड़े पुलिस अधिकारियों को मालूम नहीं। लोकल स्तर पर डी०एस०पी० डी०आई०जी० के क्राइम करते हुए हम और आप रात और दिन चर्चा करते हैं इस पालियामेंट में और असेम्बली में। इसको घटाने के लिये इस तरह के कदम उठा कर वाह, वा लूटना चाहते हैं। उन्होंने कभी यह नहीं सोचा कि उनके कामों की कभी सराहना नहीं होगी। मैं तो एक कदम बढ़ कर उनकी निन्दा करता हूं। ह्यूमन राइट इसमें इन्वाल्व करता है। अरब कंटरीज में क्राइम करने के लिये चोरी करने के लिये हाथ काट दिये जाते हैं, उनको मार दिया जाता है, और यहां हमारे देश के अखबारों में उसकी निन्दा होती है। जब वहां फ्लोगिंग हो रही थी तो हमारे अखबारों में कहा जा रहा था कि यह सेवेज ला है। लेकिन आज जो हुआ है मै

[श्री रामानन्द यादव]

इसको उससे भी बढ़ कर मानता हूं । जो हुआ है यह किसी भी सरकार के लिये लज्जा की बात है । आप इसकी तुलना बेलछी और दूसरे कांडों से करते है जबकि बेलछी का कांड इससे भयानक था, धर्मपुरा का कांड इससे भयानक था, बेगुसराय का कांड इससे भयानक था, बनारस का कांड इससे भयानक था । आप को मालूम नहीं कि इस देश के गरीबों पर इस पुलिस ने और एक्जीक्यूटिव ने किस तरह से जुल्म ढाये है खासकर गरीब तबके पर जिसमें आदिवासी, हरिजन, पिछड़े जाति और कमजोर वर्ग के लोग आते हैं । जो इन पर किया जाता रहा है उसके लिये इतिहास साक्षी है । आपके जमाने में इन जातियों पर जितने जघन्य अपराध हुए हैं . . .

श्री अब्दुल रहमान शेख : उससे ज्यादा अब हो रहे हैं ।

श्री रामानन्द यादव : उतने कभी नहीं हुए यह किसी से छिपी हुई बात नहीं है । हम और आप इस बात से इन्कार कर सकते । आप जानते हैं कि किस तरह से पुलिस अधिकारी व्यक्ति विशेष को उनके घरों से उठाकर ले जाते थे और जेलों में बंद कर देते थे । ट्रायल के नाम पर, पूछताछ के नाम पर बाहर ले आते थे । वहां पर गंगाजल का पवित्र नाम देकर गंगा के नाम को भी एक्सप्लाएट किया जिस तरह से महात्मा गांधी के नाम को लेकर गांधी जी की समाधि पर विरोधी दल के लोगों ने, जनता पार्टी के सदस्यों ने कसम खाई । इसी तरह से क्राइम को सप्रेस करने के लिये इस तरह के हथकंडे अपनाये गये । इसलिए मैं सरकार से चाहूंगा कि सरकार इस पर कड़ी कार्यवाही करे और विरोधी दल वालों से भी कहूंगा कि वे यह नहीं समझें कि यह सब श्री जगन्नाथ मिश्र की सरकार ने कराया है । आप धन्यवाद दीजिये हमारी प्राइम मिनिस्टर श्रीमती इंदिरा गांधी जी को जिन्होंने इस मामले में परसनल इंटरेस्ट लेकर बिहार सरकार को लिखा । आप लोगों को इस बारे में शायद मालूम नहीं है । बिहार सरकार ने इसके बाद इस मामले की छानबीन करनी शुरु कर दी । यह बात ठीक है कि श्रीमती हिंगोरानी ने इस मामले को उठाया । एक विचाराधीन कैदी ने डिस्ट्रिक्ट जज को लिखा कि मेरे पास पैसे नहीं है और मेरे ऊपर इस प्रकार के अत्याचार हो रहे हैं । हम लोग इस मामले में केस करना चाहते हैं । आप हमें इजाजत दीजिये । लेकिन डिस्ट्रिक्ट मजिस्ट्रेट ने कहा कि हमारे पास लीगल एड की कोई व्यवस्था नही है । उन्होंने उनकी प्रार्थना को रिजेक्ट कर दिया । लेकिन पेटीशन देने पर उनमें से कुछ लोगों को बेल पर छोड़ दिया । उपसभापति महोदय, आपको यह सुनकर ताज्जुब होगा कि उन कैदियों में से एक आदमी बलजीत सिंह के पिता ने लिखा कि वह अपने बेटे की आंखों का इलाज अलीगढ़ में करवाना चाहता है । बलजीत सिंह की आखें फोड़ दी गई थीं । लेकिन पुलिस अधिकारियों ने उसको जाने नहीं दिया । आज श्री जगन्नाथ मिश्र जी जो कमेटी बनाई है उसमें श्री कर्पूरी ठाकुर हैं, उसमें कम्युनिस्ट पार्टी के श्री पुराबी हैं, कांग्रेस पार्टी के लोग है और अन्य सभी पार्टियों के नुमायन्दे उसमें लिये गये हैं । वे लोग वहां जाएंगे और जांच करेंगे । लेकिन उस कमेटी की टर्म आफ रेफरेन्स क्या है यह मालूम नहीं हो सका है । मैं चाहता हूं कि उस कमेटी के कुछ टर्म आफ रेफरेन्स होने चाहिए थे । बिहार के जो डाक्टर आंखों के विशेषज्ञ वहां भेजे जा रहे हैं, डा० रास्तोगी और डा० पांडे, उनका टर्म आफ रेफरेन्स क्या है यह मालूम नहीं है । सिर्फ यह कहा गया है कि ये डाक्टर वहां जाएंगे और कैदियों की आंखों को एक्जामिन करेंगे और यह रिकमेंड करेंगे कि कौन से मेजर्स लिये जायें जिससे इन लोगों की आंखों की रेस्टोर किया जा सके । यह नहीं कहेंगे कि इनकी आंखें कैसे खराब हुई । क्या कोई सूवा भौंक करके या तेजाब लेकर इन लोगों की आंखें खराब की गई हैं ? आप जानते हैं कि बिहार गवर्नमेंट ने कुछ लोगों को ससपेंड किया है । लेकिन जिन लोगों को ससपेंड किया गया है

उनके ससपेन्शन के ग्राउन्ड को देखने की जरूरत है । उन लोगों को इस ग्राउंड पर ससपेंड किया गया है कि जिन लोगों के साथ इन कैदियों का एनकाउन्टर हुआ था और जिन लोगों ने इनकी आंखें फोड़ दी थीं उनके खिलाफ पुलिस वालों ने केस दायर नहीं किया । इसलिए उनको ससपेंड किया गया है । मैं यह बताना चाहता हूं कि यह बड़े दुख की बात है । सरकार को सोचना चाहिए कि किन ग्राउन्ड्स पर इन लोगों को ससपेन्ड किया जाना चाहिए था । मैं चाहता हूं कि डाक्टरों द्वारा की जा रही जांच का स्कोप बढ़ाया जाना चाहिए ।

डा० भाई महावीर : आपने ये बातें कहां से पढ़ी हैं, यह बताइये ।

श्री रामानन्द यादव : आप कागजों को अच्छी तरह से पढ़िये । आप खाली प्रोफेसरी करते रहे हैं या लाठी चलाते रहे हैं? क्या आप परेड ही कराते रहे हैं ?

श्रीमन्, मैं चाहता हूं कि डाक्टरों की जो टीम गई है उसका काम करने का स्कोप बढ़ाया जाना चाहिए । जहां डाक्टरों को यह कहा गया है कि वे उन मेजर्स को बतायें जिससे कि उन कैदियों की आंखों को फिर से रेस्टोर किया जाय, लेकिन इन डाक्टरों को यह नहीं कहा गया है कि वे यह बतायें कि किन कारणों से उनकी आंखें खराब हुई हैं । क्या किसी ने सुवा भोंक कर या तेजाब डाल कर इनकी आंखों को खराब किया है ? सबसे बड़ी दुख की बात यह है कि होम सेक्रेटरी श्री अरुण पाठक से जब पत्रकारों ने पूछा कि क्या आपके पास इस प्रकार की कोई रिपोर्ट है तो वे कहते हैं कि मेरे पास हजारों फाइलें रोज आती हैं, मैं अपनी फाइलों में देखूंगा कि इस प्रकार की कोई रिपोर्ट है या नहीं । इस वक्त मैं नहीं जानता । श्री नारायण, डी०आई० जी० की बात आप सुनेंगे तो दंग रह जाएंगे । इस तरह के अधिकारी जिन्होंने जन-हित के साथ खिलवाड़ किया है उनमें श्री नारायण हैं । श्री जगन्नाथ मिश्र की सरकार को इन अपराधों का पता नहीं था और किसी पुलिस अधिकारी ने ,किसी डी०आई०जी० ने उनको इन अपराधों की सूचना नहीं दी । यह बात तब खुली जब प्राइम मिनिस्टर के यहां से रिपोर्ट गई और जब 9 कैदियों ने डिस्ट्रिक्ट जज को खबर दी कि हम केस करना चाहते हैं और कुछ लोयर्स ने और समाज सेवी संस्थाओं ने खबर दी । मैं श्रीमती हिंगोरानी को धन्यवाद देता हूं जिन्होंने सुप्रीम कोर्ट में रिट याचिका दायर की और सुप्रीम कोर्ट ने बिहार सरकार को लिखा कि इस सम्बन्ध में कारण बताया जाये । उपसभापति जी, आप भूले नहीं होंगे कि बिहार की पुलिस एडमिनिस्ट्रेशन में इतना जुल्म है कि करीबन हजारों अंडर ट्राइल प्रिजनर्स को वर्षों तक बिला कोर्ट में ले जाये रखे रहे । उसमें कितने ही ऐसे थे और उन्हें इतने दिन तक अन्डर ट्राइल रखा कि अगर कोर्ट के माध्यम से उन्हें सजा भी हो जाती है तो भी वे बेचारे पहले ही छूट गये होते, जितने दिन अन्डर ट्राइल उन्हें रखा उससे पहले छूट गये होते । जब सुप्रीम कोर्ट ने स्ट्रिक्चर पास किया, हिदायत दी तब जाकर के उनमें से कुछ लोग छूटे । उपसभापति जी, यह एक जगह की बात नहीं है । हरियाणा में भी यह होता है, दूसरी जगहों पर भी यही होता है । अभी रोहतास जिले के अधौरा जगह में एक आदिवासी महिला के ऊपर वायरलेस-आपरेटर,जोकि पुलिस का था, ने अत्याचार किया, रेप किया । इसके विरोध में लोगों ने वहां हड़तालें कीं कि पुलिस ने उस पर जुर्म किया है । आज वह ससपेंड है । यही नहीं, आरा जिले में अभी एक कुर्मी नौजवान लड़का गोपाल जो कि जेल में था उसको पागल घोषित करके मार दिया । जब कि तथ्य यह है कि वह कभी पागल नहीं था । यही नहीं, जनताराज में जब बाबू जगजीवन राम गद्दी पर थे और जब उनका प्रशासन बिहार में था उस समय भी और उसके पहले जब हमारा प्रशासन था, उस समय भी गरीब लोग जो अपनी मजदूरी मांगते थे, जो थोड़ा शान से रहना चाहते थे, जो जरा हट्टे कट्टे

[श्री रामानन्द यादव]

बे उन्हें नक्सलाइट कहकर और उनके साथ इनकाउन्टर दिखा करके और बाहर ले जाकर गोली से मार देते थे और जो उस गांव के बड़े बड़े लोग थे इसके लिये उनसे पैसा ले लेते थे। यह बात अब किसी से छुपी नहीं है। — ..(*Interruptions*) जब जनता पार्टी का शासन था और मोरारजी देसाई इस देश के प्रधानमंत्री थे और बाबू जगजीवन राम उनकी बगल में बैठते थे तो उस समय उन्हीं के जिले में, पूर्णिया जिले के आस-पास के इलाके रोहतास और भोजपुर दोनों जिलों में करीबन 40 आदमियों को नक्सलाइट कहकर आपकी पुलिस नें गोली से उड़ा दिया। क्या इसको आप अप्रूव करेंगे ? नहीं। आज वहां पर जो पुलिस एडमिनिस्ट्रेशन है. . .

श्री उपसभापति: समाप्त कीजिये।

श्रीरामानन्द यादव : जो पुलिस है वह पूरे एडमिनिस्ट्रेशन पर हावी होने जा रही है, वहां की सरकार हावी होने जा रही है। इसलिये इस परिस्थिति पर हम को और आपको विचार करना होगा इसके लिये कोई रास्ता निकालना होगा कि ऐसी स्थिति में उन पर किस तरह से अंकुश लगाया जा सके। उप सभापति जी, यह . . .

श्री उपसभापति : अब समाप्त कीजिये।

श्री पी० राममूर्ति: सवाल पूछिये।

श्री रामानन्द यादव : मैं सरकार से यह जानना चाहता हूं कि क्या सरकार इस बात को बतायेगी कि जेल सुपरिन्टेन्डेन्ट भागलपुर ने विचाराधीन कैदियों को बाहर और भीतर लाने-ले जाने के लिये आई० जी० (प्रिजन) बिहार को जो पत्र लिखा था वह क्या लिखा था ? क्या यह बात सही नहीं है कि उन्होंने लिखा था कि वार्डन्स की संख्या बढ़ाई जाय। उसमें क्या यह भी लिखा था कि जितने अन्डर ट्रायलप्रिजनर्स है, जो विचाराधीन कैदी हैं उन्हें जेल से ले जा करके पुलिस वालों ने अंधा बना करके हमारे यहां लाकर रख दिया है ?

दूसरा क्या यह बात सही है कि इन-काउन्टर की जो बात करते हैं रजोना गांव में कि वे एक चोरी के ट्रक पर जा रहे थे, गांव वालों ने उनको पकड़ लिया। पुलिस वालों ने चेज किया और चेंज करके उन्हें अरेस्ट किया और गुस्से में गांव वालों ने उनकी आंखें फोड़ दी। तो मैं पूछना चाहता हूं कि जब पुलिस वहां पर थी तो पुलिस वालों ने गांव के लोगों को उनकी आंखें फोड़ने से रोका क्यों नहीं ?
I P m मिस्टर नारायण डी० आई०जी०, और मिस्टर राम हैं, हरिजनों की बात यह है कि हरिजनों के ऊपर अत्याचार हो रहे हैं लेकिन यह भी यही कहते हैं कि क्राइम तो बन्द हो गए है, कहीं भी इसके लिए कोई एजीटेशन नहीं है। मैं सरकार से यह पूछना चाहता हूं कि यह जो दो पुलिस के वरिष्ठ अधिकारी हैं और उस समय के भागलपुर रेंज के कमिश्नर जिन तीनों के मध्यस्थता में क्राइम कंट्रोल करने के लिए मीटिंग हुई थी। उसकी जांच कर के जो भी व्यक्ति इन जघन्य कामों में हैं, उनको तत्काल सस्पेंड करने की और केस चलाने की क्या सरकार व्यवस्था करेगी ?

मेरा चौथा प्रश्न यह है कि क्या सरकार इस बात की जांच के लिए लोक सभा और राज्य सभा दोनों सदनों के सदस्यों की एक कमेटी बनायेगी क्योंकि हर तरफ के लोग, दोनों तरफ के लोग इस बात पर एजीटेटिड हैं। दोनों तरफ के लोगों का अलग अलग एंगल हो सकता है। हमारे कुछ माननीय सदस्य हैं जो इसको जांडिस आईज से देखना चाहते हैं। हम ह्युमेनीटेरियन आइडिया से देखते हैं। हम सोचते हैं ऐसा जघन्य काम नहीं होना चाहिए (*Interruptions*) आप तो कांग्रेस गवर्नमेंट को बदनाम करना चाहते हैं। उनकी बाईबल इंडियन एक्सप्रेस है और दूसरी अखबारों को वे पढ़ते नहीं हैं। टाइम्स आफ इंडिया नहीं पढ़ेंगे, हिन्दुस्तान टाइम्स नहीं पढ़ेंगे जब पढ़ेंगे तो अपनी बाइबल इंडियन एक्सप्रेस को ही पढ़ेंगे।

मैं सरकार से इसलिए यह जानना चाहता हूं कि क्या आप लोकसभा के डिप्टी स्पीकर तथा राज्य सभा के उपसभापति जी के तत्वाधान में दोनों सदनों के दो-दो सदस्यों की एक कमेटी बना कर इस बात की पूरी जांच के लिए भागलपुर भेजने की व्यवस्था करेंगे ?

श्री योगेन्द्र मकवाणा : मान्यवर, उपसभापति जी, माननीय सदस्य ने काफी बातें उठाई हैं मैं उनकी डिटेल में नहीं जाना चाहता हूं । क्योंकि मैंने पहले अपनी स्टेटमेंट में भी बता दिया है तथा बाद में आडवाणी जी के सवालों के जवाब देते समय भी बता दिया है । माननीय सदस्य ने तीन-चार सवाल पूछे हैं उनका जवाब में देना चाहूंगा। भागलपुर जेलर ने आ० जी० प्रिजंस को जरूर लिखा और उसके इन्फार्मेशन देने के बाद ही यह सब शुरू हुआ । दूसरा सवाल यह था कि गांव के लोगों ने इस पर हल्ला किया, उनकी आंखें फोड़ डाली तो पुलिस ने क्यों नहीं रोका। इन सब बातों की जांच होगी और जांच होने पर ही सही बात सामने आएंगी ।

मीटिंग के बारे मैंने पहले ही कहा है, सरकार को मालूम नहीं है, उसकी जांच करायेंगे । जैसे माननीय सदस्य ने कहा सजेस्ट किया कि उसके बाद कोई एक्शन लेंगे या नहीं लेंगे, जो कोई भी जिम्मेवार होंगे । .... *(Interruptions)*

श्री उपसभापति : एस०पी० और डी० आई०जी० के बारे में . . . *(Interruptions)*.

श्री योगेन्द्र मकवाणा : उसके बारे में भी हम स्टेट गवर्नमेंट से कहेंगे ।

श्री रामानन्द यादव : मिस्टर नारायण, मिस्टर राम और मिस्टर पाठक ने ही इनिशियेटिव . . .

SHRI YOGENDRA MAKWANA: I have taken note of what you have said. I have to convey it to the State Government, because, it is the State Government which has to take action. So far as the question of sending a Committee is concerned, the State Govern, ment has already appointed a Committee of seven members consisting of the CPI, the Lok Dal and so on and this includes the Leaders of the opposition also. Hence, there is no need for sending a Committee from here, from Parliament, because, ultimately, it is a State subject and if we send any Committee from here, the State Government may mind it.

डा० भाई महावीर : उन्होंने कहा कि प्रधानमंत्री को इन लोगों की ओर से कोई रिप्रेजेंटेशन आया था, क्या आपकी जानकारी हैं . . .

श्री योगेन्द्र मकवाणा : प्रधानमंत्री जी को तो कोई रिप्रेजेंटेशन नहीं आया । जब अखबार में आया तो सेंट्रल गवर्नमेंट को मालूम हुआ । प्रधानमंत्री जी ने 15 हजार जरूर दिए हैं ।

SHRI P. RAMAMURTI: Sir, *t* am not concerned with these things whether this has happened during the time of the Janata Party rule or later on, in October, when the Janata Party was not in power. There was an interim Government here in power at that time.. .

AN HON. MEMBER: Supported by the Congress.

SHRI P. RAMAMURTI: Supported by the Congress. I am not concerned with all these things. The other people saying something happened in your regime and a justification on that "basis, shows the depth of degeneration.

SHRI RAMANAND YADAV: I do not justify that.

SHRI P. RAMAMURTI: I am aot talking of Mr. Yadav.

SHRIMATI PRATIBHA SINGH: We are not justifying, we are only saying that the malady started from there. Wrong thing is always wrong, that is not the question. The only thing that we wanted to point out is that thia has not started from here, this has started from there. The whole system has started from there. *(Interruptions)*

MR. DEPUTY CHAIRMAN: Please do not interrupt. Otherwise, it will prolong the debate. *(Interruptions)* Please have some patience.

SHRI P. RAMAMURTI: It is a sad state of affairs with regard to the entire administration. The other day, when I was speaking on the question of law and order situation in the country, I had said that the biggest mafia in this country is the police and its administration. From what has happened in Bhagalpur my point is proved to the hilt. Who are the people who have got connections with the police, who are linked with the police, with the administration; all these facts are coming out to the ground. This has not happened just overnight. This has happened over the long number of years. Do not talk of the Janata Party Government. What is happening in your own regime? What is happening in Bodhgaya? The entire police today is guarding, helping the Mahajans in •putting down the Harijans. Why all these things? This is the state of affairs under your own regime which you have got to see.

It is said that Mr. Jagannath Mishra tame to know of it, according to the Statement, on the day on which he read the Indian Expres. Now there is a case in the Supreme Court. One Mrs. Kapila Hingorani has moved that thing and as a result of that, the Supreme 'Court had sent a notice to the Government of Bihar one month ago and the case is to come up today before the Supreme Court. What is this Chief Minister there, what is he doing, that he does not know that the Supreme Court had sent a notice to his Government, asking them to explain the conduct? What is this kind of Ministry that is functioning? This is what I want to know.

Then, it is also stated-—.{hat is what Mr. Yadav and others have stated— that they applied to the District Magistrate for legal aid to prosecute them.

SHRI RAMANAND YADAV: District Judge.

SHRI P. RAMAMURTI: All right, they applied to the District Judge, asking him for legal aid to prosecute them and the District Judge said, no he codld not do it, he would release them on ball. Therefore, the matter has gone before the District Judge. I want to ask, if there is a workers' procession and because of the police coming in front of them, there is a little clash, immediately the police pounces upon the workers, arrests them and applies to them all sorts of sections, including sections 302 and 303, attempt to murder and all that. Now here is a case under section 326, which says, if somebody is hurt which leads to the loss of a limb, it is an offenc* punishable for transportation of life. My friend must know section 326, which is an offence punishable with transportation for life. If it is a untarily hurt' case, the minimum punishment is -7 years imprisonment under section 375 and if it is a loss of a limb it is punishable for transportation of life and it is a non-bailable offence.

Now I want to know, when this matter had been brought to the notice of the District Judge, did he not know that it was a cognizable offence? What kind of a Judge is he that he does not take cognizance of it? He does not immediately arrest these people and put them in Jail. What kind of a Judge is he? Then there must be a public prosecutor appointed by the Government of Bihar. He must know what is happening. And what does the public Prosecutor do? Why doeg he not send information immediately so that cognizance is taken and all those people arrested? Only when the papers publish it, or somehow rather the news comes out, all this, hullabaloo is there. He says: "We have asked the Government of Bihar for information". When a worker does something, he is charged under section 302 (murder) and section 307 (attempt to murder). This is the difference between the police and the other people. Policemen are heaven-born people; they are a different caste. Manu had said that if a Brahmin murders somebody, the Brahmin shall not be hanged. The Brahmin in this country should not be hanged—that is Manu Dharam Shas-tra.

SHRI BHUPESH GUPTA; Mr. Ramamurti, don't murder me.

SHRI P. RAMAMURTI: Today we have got another Manu Daaram Shas-tra. The Brahmin today who can get

away with any crime is the police official, the Government official. They can get away with such crimes. This is the new highest caste that has been created—the LAS officers, the IPS officers. They can commit any crime and they are freed from the clutches of law. This is what is happening.

Therefore, Sir, will the Minister please explain why was it that the Bihar Government immediately, even after the Supreme Court's notice went to them, did not act? What was the Chief Minister of Bihar doing all these days? After all the notice must have gone to the Jail Minister. What was the Jail Minister of Bihar—to whom that notice must have gone—doing?

Secondly, reports are there that some of these people were taken from the jail, after being remanded to judicial custody in jail, to the police station and blinded there in the name of interrogation. Once a man has been remanded to judicial custody in jail by the Magistrate, he cannot be taken out of the jail by the police. Only the magistrate can summon him to the court. I want to know what sort of. administration is prevailing in Bihar when, after being remanded to custody inside jail, a policeman can go there and ask the man to be taken to the police station and the jail administration allows him to take him. All these things show that there is absolutely no kind of administration, no law, nothing whatsoever in Bihar. Under these conditions, I want to ask tfce Minister concerned to let us know what action he is going to take against every one of these people. There is complicity in this. If. a Jailor or Superintendent of Jail allows that man to be taken out, then he is guilty. So many people are involved in this. Why have these people not been arrested—all of them-~ immediately under section 326? *Interruptions).* They have now ordered them to be arrested under what section? Have non-bailable warrants been issued? Have they been arrested under non.bailable offences? Will bail be refused to them? Will the Government fight that these people should not be released on bail? Let the courts decide it; that Is a different matter. But will the Bihar Government or the Central Government ask its prosecutor in the court to oppose the bail application of the DIG who has given that appreciation letter? Because, police constable could not have done this unless they had received orders from above. Even the Sub-Inspector or Inspector or any other official would not dare indulge in this unless he knows that he has got protection from somebody else. These tilings could never have happened. So all these people are involved in a conspiracy *to do* this and also in the charge of abetment to blinding these people. They are guilty under section 326 and the abetment charge. Will the Government immediately see to it that the bail is opposed and these people are lodged in jail and investigations are entrusted not to the Bihar Police? I do not want the Bihar Police to be involved in it at all. It is all caste. Every one, I think, will try to escape. | They will try to find alibi, i have no confidence in the Bihar police at all. They a*e all linked up together. They are all linked up together each one trying to help the other. Therefore, win the investigation be placed in the hands of some independent police authorities or other independent authorities? Aftej- ail, even a private investigation can take place. The prosecution need not necessarily fake place through the police. The Indian Criminal Procedure Code does not say that the prosecutor must be a policeman. In such a case, even a private man can be a prosecutor. Therefore, will the Government of India see to it that, as far as the investigation into all these crimes is concerned, it is entrusted to an independent authority who will command the confidence of the entire public; and Will they see to it that all these people are- put in jail? These are the specific questions I want to ask.

Lastly, I wold like to mention, that suddenly this morning at 9.30 I received a telephone call from Acharya Kripalani—from his Private Secretary, Mr. Krishnaswami. When I asekd him how was Kripalaniji, he said, "His health is bad, but is mentally alert

[Shri pj Ramamurti] and ..he is vevy much perturbed over what is happening in Bihar, the rape and all these things", and he asked me that all the Opposition parties 3hould join together in having a day of mourning; this" is something which canot be tolerated. I would only ask them also to mourn this along with the entire nation. I would ask them to observe a day of national mourning for the atrocities that are being committed by the police and by the administration in this country. Let the people know that the entire country today mourns the way in which, the administration is being run in this country,

SHRI YOGENDRA MAKWANA: Sir, he has put some specinc questions and I would like to reply them. He mentioned repeatedly—as everybody else mentioned—about the Chief Minister. Sir, after the incident, two elections took place and many of the political parties visited all these places. And then the Assembly also met in June-July. No sarpanch or mukhiya of any village had pointed out these incidents. It was only through the jail authorities that it came to the notice of the Government.

AN HON MEMBER: It came to our notice through the Supreme Court also in October.

SHRI YOGENDRA MAKWANA: It is only in October. So for that also.. .

SHRI LAL K. ADVANI: It has beer, brought out in the press.

SHRI YOGENDRA MAKWANA: The press has definitely highlighted it. So far as the District Magistrate is concerned, I will request the High Court to take action against him because the Judiciary is independent and the Government cannot take any action in that regard; it is only the High Court which can take action.

Sir, he has raised certain issues* about the police taking out certain accused for their statements, etc. We will certainly ask the State Government to take necessary action against the officers who are responsible for all this. He wanted us to arrest very-body. 1 have already said that all officers who are responsible have already been ordered to be arrested.

SHRI P. RAMAMURTI: Under what section?

SHRI YOGENDRA MAKWANA: They are arrested under what section, is a minor detail. I will enquire into it.

SHRI P. RAMAMURTI: It is an important thing.

SHRI YOGENDRA MAKWANA: Judicial inquiry, I have already said..

SHRI LAL K. ADVANI: Section is not a minor detail. What about the suspicion of the hon. Member that side who himself said that they have been disappointed over the failure to register the crime against the public. That the public blinded these under trials and the poli:e has failed to apprehend them, is the caue of suspicion. Is this true*

SHRI YOGENDRA I/IAKWANA: The cause of suspicion is the blinding of....

SHRI LAL K. ADVANI: The blinding was there, but the failure to apprehend people from the public.

SHRI YOGENDRA MAKWANA: There is a difference. The Government has already ordered the police officers to be arrested.

SHRI LAL K. ADVANI: Underwhat section?

MR. DEPUTY CHAIRMAN: He does not have information regarding the relevant sections. I ask him to find out under what sections they are doing it.

SHRI YOGENDRA MAKWANA: Under section 376, for grievous hurt.

SHRI LAL K. ADVANI: And violently doing this.

MR. DEPUTY CHAIRMAN: Other sections he will tell later tin.

SHRI YOGENDRA MAKWANA: Then, regarding a judicial enquiry, I have already mentioned, Sir,..

MR DEPUTY CHAIRMAN: He never asked for it. I think nobody is asking a judicial enquiry.

SHRI P. RAMAMURTI: I wanted an independent prosecution.

SHRI YOGENDRA MAKWANA: For that only the CPI is competent. We will send the CBI for an enqiury in this case.

SHRI ERA SEZHIYAN (Tamil Nadu): That is right.

SHRI YOGENDRA MAKWANA: The Bihar Government, we will instruct, to oppose the bail.

MR. DEPUTY CHAIRMAN: I think we shall conclude after Shri Ladli Mohan NTgam speaks. Then we will meet after lunch.

SHRI BHUPESH GUPTA: Sir, I want to finish.

Ma DEPUTY CHAIRMAN: Finish afterwards.

श्री लाडली मोहन निगम (मध्य प्रदेश): उपसभापति जी, मैं बहुत भरे मन से इस सारे मामले पर गृह राज्य मंत्री जी का ध्यान आकृष्ट करना चाहता हूं। मैं उन बातों को नहीं दोहरा रहा हूं जो बातें अखबारों में आया हो चुकी हैं या जो मेरे मोहतरिन दोस्तों ने उठायी हैं। मैं बहुत साफ शब्दों में यह जानना चाहूंगा कि बीमारी की जड़ कहां है। जब तक कोई भी सरकार इसकी जड़ में जाने की कोशिश नहीं करती तब तक किसी भी समस्या का हल नहीं निकल सकता। मैं गृह राज्य मंत्री को इस बात की याद दिलाने की कोशिश करूं कि असल में यह मनमौजी स्वेच्छाचारिता जो अफसरों में आज शुरु हुई है इस के पीछे एक लम्बा इतिहास है असली सवाल यह है कि अगर पुलिस का हम राजनैतिक इस्तेमाल करते हैं, अपनी आकांक्षाओं को पूरा करने के लिए पुलिस का इस्तेमाल करते हैं तो फिर एक मर्तबा पुलिस से कोई घृणित कार्य आप करा लेते हैं तो उस के बाद कोई सीमा नहीं बचती, पुलिस जो चाहे करती जाती है। मिसाल के लिए मैं आपको बताना चाहूंगा कि आंख फोड़ने का काम आज नहीं शुरू हुआ, इस के पीछे एक सिलसिला है; इतिहास का। इसी पुलिस ने लोगों से कबूल करवाने के लिए, लोगों को सताने के लिए कौन-कौन से तरीके अख्तियार किये हैं? आजाद हिन्दुस्तान में गृह मंत्री जी को मालूम है या नहीं मुझे पता नहीं लेकिन कौन नहीं जानता कि आपातकालीन स्थिति के दौरान रोलर ट्रीटमेंट के नाम से औरतों के गुप्तांगों को जलाया, हैदराबादी गोली के नाम से पता नहीं कितना अमानवीय व्यवहार किया। जब आप पुलिस से यह सब काम कराने लगते हों तो पुलिस का हौसला बढ़ जाता है और फिर वह अपराध रोकने के नाम पर आंख फोड़ना भी शुरू कर देती है एक ने कहा कि हत्या भी कर दी जाती है। मैं मानता हूं हत्या जघन्य चीज है, बुरी है, लेकिन हत्या से आप किसी को खत्म कर देते हैं। इस से तो जिन्दगी भर रोने को छोड़ देते हैं। उपसभापति महोदय, रिपोर्ट में है कि जब अखबार वालों ने पूछा तो बता रहा था भरे मन से, मन उस का रो रहा था, लेकिन आंख से आंसू नहीं निकल सकते थे—अंधे आदमी की आंख से आंसू निकल सकते हैं लेकिन जैसा अन्धा पुलिस ने किया है वह कितना गहरा है कि आंसू भी सूख गये हैं, वह किसी के सामने अपनी दास्तान भी नहीं रो सकता। मैं यही कह सकता हूं कि पुलिस का जो व्यवहार रहा है उस का एक इतिहास है और जब तक हिन्दुस्तान में अपराध शास्त्र पर पूरे तरीके से कोई नया विचार नहीं होता, आप अपराध को रोक नहीं सकते। इस से ज्यादा शर्मनाक चीज क्या हो सकती है कि समाज में जो जितना बड़ा प्रतिष्ठित आदमी हो वह जैसा चाहे जघन्य अपराध कर ले, छूट जायेगा। यह हमारे लिए अफसोस नहीं

[श्री लाडली मोहन निगम]

शर्म की चीज है कि हिन्दुस्तान के संविधान में इस बात के लिए परिवर्तन कर दिया जाय कि राष्ट्रपति हो, प्रधान मंत्री हो, गवर्नर हो, किसी का खून कर दे, उस के ऊपर कोई मुकदमा नहीं चल सकता। कल आई. पी. एस. और आई. ए. एस. अफसर भी चाहेगा कि जो वह करे उसके ऊपर सुरक्षा कानून लागू नहीं हो। तो अध्यक्ष महोदय शुरूआत कहां से हुई, मैं इसकी तरफ आपका ध्यान दिलाना चाहता हूं।

तीसरी चीज मैं यह कहना चाहता हूं कि सरकार ने इतनी बड़ी घटना घटी, उसकी भी पूरी जानकारी नहीं दी। दुनिया के सामने उन मुल्कों के सामने जहां इंसानियत अभी भी जिन्दा है, जो इसे गांधी जी का देश मानते हैं, इसको भी खत्म कर दिया, इससे ज्यादा बेहया चीज और क्या हो सकती है ? जब पुलिस का यह रवैया है, आंख कोड़ने का और आंख छोड़िये, रोज अखबारों में आप देखते हैं कि कुछ नौजवानों को, इनकाउंटर के नाम पर मार दिया नक्सलाइट्स के नाम पर मार दिया, किस तरीके से उनके साथ अमानवीय व्यवहार जेलों में हुआ, किस तरह से शान्ति और व्यवस्था के नाम पर गोली से उनको उड़ा दिया गया, इन सब को देखकर यह नहीं टाला जा सकता कि आंख फोड़ी गई है। पुलिस आजाद हिन्दुस्तान में इतनी ज्यादा बर्बर हो गई है कि अंग्रेजों के शासन में भी ऐसी नहीं हुई थी क्योंकि अंग्रेजों को डर लगता था कि उनकी पुलिस ने, उनके नीचे के अफसरों ने कहीं कोई ऐसा काम कर दिया तो वह जानते हैं कि ब्रिटिश पार्लियामेंट में यहां के अधिकारियों को जवाब देना पड़ेगा। इसलिए उन्हें पता था कि अगर हिन्दुस्तान में सर्वोच्च मुखिया भी कुछ अन्याय कर देगा तो वहां उसके ऊपर मुकदमा चलाया गया अंग्रेजों को जवाब देना होता था अपनी पार्लियामेंट में लेकिन हिन्दुस्तानी अंग्रेजों को किसी के सामने जवाब नहीं देना होता है। किस दुनिया की अदालत है जहां जवाब देना है ? दुनिया कि एक ही अदालत है और वह मानवीय अदालत है। उनके सामने जब आप खड़े होंगे तो आपको इन तमाम् बातों का जवाब देना पड़ेगा। इसलिए मैं चाहता हूं कि अपराध शास्त्र पर, किस तरीके से अपराध हो रहे हैं, उनके साथ क्या हो रहा है, उसके लिए आप एक आचार-संहिता बनाने जा रहे हैं या नहीं ? जैसा मैंने आपसे कहा राजनीतिक इस्तेमाल के लिए अगर आप पुलिस का इस्तेमाल करते हैं, बड़े आदमी के अपराध को बचाने के लिए संविधान में संशोधन कर दें, सिर्फ इस वास्ते कि किसी के अन्दर दबाव या डर पैदा करने के लिए हम तीसरे दर्जे के तरीके इस्तेमाल करें, हैदराबादी गोली प्रयोग करें सिगरेट से जलायें या मारने और अमानवीय तरीकों का इस्तेमाल करें तो क्या होगा ? अगर यह दृष्टि थी, अगर यह अपराध रोकने का एक यह जरिया है तो आज ही के अखबार में छपा है और मंत्री जी खुद कहते हैं कि इससे अपराध बढ़े हैं, घटे नहीं। अपराध करने वालों की श्रेणियां होती हैं। एक श्रेणी हैबड़े आदमियों की, दूसरी छोटे आदमियों की। एक है डकैत और दूसरा है चोर। जब पुलिस डकैत का साथ देती है तो स्वाभाविक है कि नजला चोर पर उतरेगा। भागलपुर में जरायम हो रहे थे तो दो तरह के कैदियों के बीच में गिरोहबन्दी हो गई। जब पुलिस ने एक गिरोह का साथ दिया तो उस गिरोह को खत्म करने के लिये दूसरे और तीसरे दर्जे के काम किये गये और यह सब चीजें की गई। मैं तो एक बात आपको कहना चाहता हूं कि आप कुछ मत करिये, केवल कहिये कि अगर इस देश में न्याय और व्यवस्था कायम

करना चाहते हैं तो एक आचार-संहिता की घोषणा करिये कि आज से पुलिस की किसी भी तरह की तरक्की इस बात पर निर्भर करेगी कि उसके यहां कितनी घटनायें कम होती हैं या नहीं होती हैं। जिस मुल्क में थाने बिकते हों, आपकी नाक के नीचे दिल्ली में परसों छपा है कि पुरानी दिल्ली में भीड़ वाले इलाकों में जाने के लिए लोग लालायित रहते हैं क्योंकि वहां जरायम ज्यादा होते हैं और जहां जरायम होंगे वहीं पुलिस पनपती है क्योंकि पुलिस का और गुनाहों का चोली दामन का रिश्ता है। अगर चाहते हो कि पुलिस गुनाह के खिलाफ खड़ी हो तो जरूरी है कि जिस पुलिस के हलके में, जिस आदमी के हलके में गुनाह होते हैं उसकी तरक्की रोक दी जाए। क्योंकि ये गुनाह तनज्जुली के नहीं तरक्की के कारण है। अब होता यह है कि जो किसी की राजनीतिक आकांक्षाओं की पूर्ति के लिये जितना ज्यादा अमानवीय, गंदा और बर्बर बनता है वह तरक्की पाता चला जाता है। यही कारण है कि मैंने इसकी पृष्ठ-भूमि में तीन बातें कही हैं। आपातकालीन में जो रास्ते अख्तियार किये गये थे वे बढ़ते-बढ़ते आज लोगों की आंख फोड़ने वाले बन गये हैं। इसी के साथ-साथ मैं यह कहना चाहता हूं कि जब तक अपराध और पुलिस के रिश्ते पर बहस नहीं चलवायेंगे, उसमें कोई आचार-संहिता नहीं बनाओगे तो मैं गम्भीरता के साथ आपके बीच इस बात को तसलीम करने को तैयार हूं और साबित कर सकता हूं कि हिन्दुस्तान में अपराध रुक नहीं सकते। अगर पुलिस उसमें मिली न हो तो कोई भी अपराध इस देश में हो नहीं सकते। अगर पुलिस ईमानदारी से खड़ी हो जाए तो अपराध हो नहीं सकते। अपराध और पुलिस का रिश्ता उसके साथ जुड़ा हुआ है उसके तरीके, अपराधी को पकड़वाने आदि सारी दंड व्यवस्था पर आपको पुनः विचार करना होगा। इसके साथ इस पृष्ठभूमि में तीन चीजें कहना चाहता हूं। पहली, तत्काल अपराध संहिता के जरिये आप कोई न कोई कानून लाए या कोई संहिता इस देश में रखें। दूसरे, पुलिस और उसके अपराध के रिश्ते तथा पुलिस के राजनीतिक इस्तेमाल पर आपको कोई संहिता बनानी चाहिये। मैं उन बातों को नहीं दोहराऊंगा। मैं बिल्कुल साफ कहना चाहता हूं कि बिना समय को खोये, आदालतों को छोड़ दीजिए, आप इसी क्षण इस सदन में घोषणा करिये कि इसमें एक भी आदमी जिसका एफ०आई०आर० में नाम है जिसके लिये कोई भी कह सकता है उसको देखने की जरूरत नहीं उसको तत्काल गिरफ्तार कर लेंगे, जेल भेज देंगे और फिर मुकदमा चलायेंगे। तीसरी चीज मैं यह कहना चाहता हूं कि क्या आप इसके लिये तैयार हैं ? मैं नहीं कहना चाहता हूं कि मंत्री जी इस्तीफा दें। जिस आदमी को जितनी शर्म और गैरत होगी वह उतना ही काम करेगा। जिस आदमी ने फैसला कर लिया हो कि मुझको नंगापन बर्दाश्त करना है तो उससे हम क्या कहें। उनको कुछ कह कर अपनी जुबान छोटी नहीं करना चाहता। यह तो अपने विवेक की चीज है। अच्छे लोग होते हैं वे दुखी हो कर कुछ न कुछ कर लेते हैं, इस्तीफा दे देते हैं। मैं इतना ही कहना चाहता हूं कि जो भी कानून का तरीका है उसके अनुसार तत्काल आप मुकदमा चलायें और सरकार सारी पैरवी करे। ये जो अंधे हुए हैं वे सब नौजवान हैं। कुछ ऐसे हैं, जो अपने वालदेन के इकलौते चिराग हैं आपने 10 हजार रुपये दे दिये, 15 हजार रुपये दे दिये तो इससे कुछ नहीं होता यह तो हम एम० पी० लोगों को एक साल में मिल जाता है। आप कोई ऐसी व्यवस्था करें कि जब तक वे हैं या उनके परिवार के, उनके लिये अलाऊंस दिया जाए, उनको भत्ता दिया जाए। उनके पुनर्वास करने के लिये आपके पास कोई योजना होनी चाहिये। आखिरी सवाल मैं यह कह रहा हूं कि चाहे उत्तर प्रदेश हो, बिहार हो, मध्य प्रदेश हो क्योंकि आप अपराधी को पकड़ नहीं सकते इसलिये असफलता को छिपाने के लिये

[श्री लाडली मोहन निगम]

किसी को पकड़ कर जेल में मार देते हैं और बाद में पता चलता है कि गलत आदमी को मार दिया गया। जब पुलिस से इतना काम करा लेते हैं तो आंख फोड़ने से कैसे रोक सकते हैं। उपसभापति जी, इस अमानवीय व्यवहार को रोकने के लिये आप को कुछ करना चाहिये। कहा गया है कि अरब देशों में लोगों की गरदन काट दी जाती है। शायद आपको पता नहीं कि जब अरब देश में गुनाह साबित हो जाता है तो गुनाह साबित होने के बाद उसका सर निकालने की कोशिश करने वाले कसाई को सोने की तलवार दी जाती है।

AN HON'BLE MEMBER. After crime.

श्री लाडली मोहन निगम: मैंने कहा है कि आफटर क्राइम यानी गुनाह साबित होने के बाद। जब एक साल से यह अपराध हो रहे थे और आपको इसका पता नहीं चला तो क्या इससे हमारी नालायकी साबित नहीं होती। खुद गृह राज्य मंत्री कह रहे हैं कि एक साल से यह अपराध हो रहे थे। जिस सरकार के राज में इतने जघन्य अपराध हों आदमी की आंखें फोड़ दी जाए और उसका पता न चले क्या फिर वह देश की हिफ़ाजत कर सकती है। इस वास्ते मैं बहुत अदब से कहूंगा कि मकवाणा जी ऐसे थोथे और गंदे तथ्य मत दिया करें। जो आप यहां बोलते हैं दुनिया के दूसरे लोग भी उसको सुनते हैं। किसी पुलिस के अधिकारी ने कोई जरायम किया और उसका पता आपको नहीं लग सका और आपको पता तब चला जब अखबारों में छप गया। दुनिया के दूसरे लोग यह समझ लेंगे कि यह देश इतना निकम्मा है इतना कमजोर है कि इस पर अगर हम चढ़ बैठेंगे तो कोई बोलने वाला नहीं है। इस वास्ते जब भी आप कुछ यहां बोलें तो संतुलित और समझ कर बोलें। मुझे बड़ी पीड़ा तब हुई जब आपने अनजाने में सारे जवाब दे दिये। मैं चाहता हूं कि आप अपने अनजानेपन को छोड़िये और पुलिस अपराधियों को जेल में डालने में मदद कीजिए और उन लोगों पर तत्काल मुकद्दमा चला कर इन लोगों को जेल में भेजिये।

श्री योगेन्द्र मकवाणा : मेरे अनजानेपन का कोई सवाल नहीं है। मैंने यह कहा है कि यह घटना अक्तूबर 1979 से हुई। उसके बाद दो इलेक्शन हुए। उसके बाद वहां पर विधान सभा यानी ऐसेम्बली भी मिली। किसी ने इसको पावान्ट आउट नहीं किया क्योंकि ये काम वहां पर जैल से बाहर जा कर किये गये थे।

श्री लाडली मोहन निगम : ये अपराध वहां पर जेल से उन लोगों को बाहर ले जाकर किये गये थे।

श्री योगेन्द्र मकवाणा : ये मामले बाद में ध्यान में आए उन लोगों ने जब पेटीशन फाइल किये जब ध्यान में आया। मुझे जो बात कहनी है वह यह है कि हम इस मामले में तत्काल एक्शन ले रहे हैं। पुलिस अपराधियों के बारे में एक्शन लेने के बारे में मैं इतना ही कहना चाहूंगा कि गवर्नमेंट आफ इंडिया इस बारे में काफी जागरूक है और पुलिस की ट्रेनिंग के बारे में हम काफी कुछ कर रहे हैं। पुलिस वालों की नई ट्रेनिंग स्कीम में एक नया सबजेक्ट ह्यूमन बिहेवियर का और एड किया गया है। जहां तक आपने उनके पुनर्वास की बात कही है उस पर तो हमें सोचना पड़ेगा कि इसमें क्या किया जा सकता है। लेकिन इतना तो मैंने कहा है कि इम्मीडिएट रिलीफ के रूप में 15 हजार रुपये दिये गये हैं। आपने जो सुझाव दिया है उसके बारे में हम सोचेंगे। लेकिन मैंने कामरेड राममूर्ति जी के सवाल के जवाब में यह कहा कि सी० बी० आई० की इन्क्वायरी कराएंगे लेकिन इसमें हमें सोचना

इसलिए पड़ा है कि सी० बी० आई० का गठन दिल्ली पुलिस एक्ट के अन्दर हुआ है। स्टेट गवर्नमेन्ट के एक्ट उसमें नहीं आते हैं। लेकिन उसमें सोच कर हम कुछ करेंगे, स्टेट पुलिस से नहीं।

श्री लाडली मोहन निगम : आप दूसरे राज्यों की पुलिस से इसकी जांच करवाईये।

श्री उपसभापति : उन्होंने कहा है कि स्टेटों के पुलिस एक्टस हैं।

श्री योगेन्द्र मकवाणा: इसमें हम इंडिपेंडेन्ट इन्क्वायरी जरूर कराएंगे।

श्री उपसभापति : मैं माननीय सदस्यों को बताना चाहता हूं कि प्रधान मंत्री जी आज 3 बजे इस विषय की चर्चा में भाग लेंगी। अब सदन की कार्यवाही ढाई बजे तक के लिए स्थगित की जाती है।

The House then adjourned for lunch at thirty .eight minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the dock Mr. Deputy Chairman in the Chair.

REFERENCE TO THE ALLEGED ESPIONAGE ACTIVITIES BY THE BRITISH NAVY

SHRI BHUPESH GUPTA (West Bengal): Sir, before you take up the business, I should like to make a submission to you. Sir, on Friday, before you adjourned, towards the end, you were good enough to give me permission to raise a Special Mention and it came at 7 0. clock at night. I raised the question of the British Navy, the British Naval Goodwill Mission operating here and carrying on espionage activities. I requested the Government— I gave all the facts that came to me, all the facts to our knowledge—and I had asked the Government to make a statement on Monday, that is, today. Sir, it is a very serious matter. I understand, Sir, that the matter has been discussed in the concerned Ministry, the Ministry of External Affairs in particular; the matter regarding the visit of the Goodwill Mission last month has been discussed which, I said, was carrying on espionage activities. Why the Goverment should not make a statement on this? Sir, you know, we the Members of Parliament are in touch with the various people and we bring certain information of national importance. It was not a party information, the espionage against us by the British Navy. It is a unique thing and the Government should make a statement and they should tell us whether my information is right or whether my information is wrong. Or, Sir, is it that because Prince Charles is visiting this country, they will not make a statement now? I know it for a fact that the matter is being discussed and considered in the Ministry of External Affairs and other Ministries.

MR. DEPUTY CHAIRMAN: You had already mentioned it that day. Today also you have mentioned it. They will take notice of it. Now, Mr. Kulkarni (Interruptions)

श्री शिव चन्द्र झा (बिहार) : श्रीमन मुझे भी कहना है। स्पेशल मेंशन जो हम लोग देते हैं पता नहीं आप पढ़ते हैं या नहीं पढ़ते हैं *(Interruptions)* मैंने स्पेशल मेंशन के लिए दे रखा है *(Interruptions)* ब्रिटेन रेसिस्ट नीति अपना रहा है *(Interruptions)*

श्री उपसभापति : अभी तो दूसरा विषय चल रहा है आप इसको मत कहिये *(Interruptions)*

श्री शिव चन्द्र झा : आप मेरा कालिंग अटेंशन मंजूर कीजिए *(Interruptions)*